

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 122

CP (IB) No. 236/Chd/Pb/2023

**IN THE MATTER OF:**

Kashiratan Enterprises

...Petitioner

Vs.

Jhamb Cottons Private Limited

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 25.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Jivesh Malik, Advocate  
For the Respondent: None

**ORDER**

On the last date of hearing, last opportunity was granted to Ld. Counsel for the Respondent to appear in the matter and file the reply but today there is no representation on behalf of the respondent-corporate debtor, it seems that the respondent-corporate debtor is not interested to defend the present petition. Thus, the respondent-corporate debtor is proceeded ex parte. Let the matter be listed for **ex parte** arguments on 03.07.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**